

Return of Assets and Liabilities on first appointment

as on 31st December, 2004.

1. Name of the Govt. Servant
in full (in block letters) HOSHIAR SINGH VERMA
2. Service to which he belongs H.P. Judicial service
3. Total length of service upto date 6 Years and 7 months
(i) in Non-gazetted rank N.A.
(ii) in Gazetted rank 1. Assistant District Attorney 5 years and 5 months
2. Civil Judge (Jr. Divn) 1 year and 2 months.
4. Present post held and place of posting Civil Judge (Jr. Divn) - cum - JMJC, Nahan.
5. Total annual income from all sources during the calendar year immediately preceding 1st January, 05 1,82,064 (1-1-2004 to 31-12-2004)

6. Declaration:

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31-12-2004 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of sub rule(1) of Rule 18 of the Central Service (Conduct) Rules, 1964.

Dated 17-02-2005

X
hoshiar singh verma
17/2/05
Civil Judge (Jr. Divn) - cum - Judicial
Magistrate 1st Class, Nahan,
District Sirmour, H.P.

FORM-I

Statement of immovable property on first appointment as on 31-12-2004
(e.g. lands, house, shops other buildings etc.)

Sl. No.	Description of property	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If no state held relat any t serva
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Name of acquirer	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of persons/person from whom acquired (address and connection of the Govt. servants, if any, with the person/persons concerned).	Value of the property.	Particulars of sanction of prescribed authority, if any.	Total annual income from the property
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NOTE: At present, I have no landed property in my name or in the name of any member of m However, the landed property including two houses situated in village Slapper, Teh Nagar, Distt. Mandi, H.P. are in the name of my father. On inheritance, I will get in the property. The approximate value of my share in the property is presently mo Rs. 10 lacs.

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S. D. G. / 17/12/05
Civil Judge (Jr. Divn) - cum -
Magistrate Ist Class, Nal
Distt. Sirmour, H.P.

FORM-11

Statement of liquid assets on first appointment as on 31-12-2004.

(i) Cash and bank balances exceeding 3 months' emolument.

(ii) Deposits, loans, advances and investments (such as shares, securities, debentures, etc.).

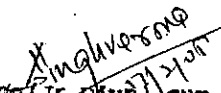
Sl. No.	Description	Name and address of Company, Bank, etc.	Amount	If not in own name, name and address of person in whose name held and his/her relationship with the Govt. servant.	Annual income derived	Remarks
1.	2.	3.	4.	5.	6.	7.
1.	Saving Bank A/C No. 01190009109	State Bank of India, Nahan.	Rs. 63064-26	-	Interests as per Bank Rules	-

X Singhwerna
Civil Judge (Sr. Divn) - cum Judicial Magistrate 1st Class, Nahan, Distt. Sirmaur, H.P. 12/1/2005

FORM-111

Statement of movable property on first appointment as on ~~31st~~ **December, 2004.**

Sl. No.	Description of items.	Price or value at the time of acquisition and/or the total payments made upto the date of return, as the case may be in case of articles purchased on hire purchase or instalment basis.	If not, in own name, name and address of the person in whose name and his/her relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks
1.	Ornaments and Jewels of Gold-Bangles, Mangal Sutra rings, chain, head-locket (Tika), and nose-ring (Nath) about 210 grams (21 Tolas)	Rs. 79,000/-	Mrs. Kamla Verma (wife)	By gift on marriage by my parents and the parents of my wife as well on 11-3-1993.	-
2.	Gold Ornaments like ring and chain-about 25 grams	Rs. 10,000/-	Own name	By gift on marriage by my parents and the parents of my wife as well on 11-3-1993	-
3.	Refrigerator-I	Rs. 9,000/-	Own name	By purchase on 17-4-2000	-
4.	Colour T.V. (Sony)	Rs. 14,500/-	Own name	By purchase on 29-9-2000	-
5.	washing Machine (L.G.)	Rs. 9,000/-	Mrs. Kamla Verma (wife)	By purchase on July 16, 2003	-
6.	soffa Set	Rs. 8,000/-	Own name	By purchase in June, 1997.	-
7.	soffa Chairs	Rs. 6,000/-	Own name	By purchase in November, 2001	-
8.	Bed Boxes, 5 in numbers	Rs. 11,000/-	Own name	By purchase in June, 1995 and March, 1996	-
9.	Heat Convector	Rs. 2400/-	Own name	By purchase in December, 1998	-
10.	Other electric items of value less than Rs. 1000/- or exceeding Rs. 1000/-	Rs. 16,000/-	Own names	By purchase in the year 1999-2000	-


 Civil Judge (Jr. Divn) cum-Judicial Magistrate 1st Class, Nahan, Distt. Sirmaur. H.P.

FORM-IV

Statement of Provident Fund and Life Insurance Policy on first appointment as on 31st December, 2004.

INSURANCE POLICIES

Sl.No.	Policy No. and date of policy.	Name of Insurance Co.	Sum insured/date of maturity.	Amount of annual premium
1.	2.	3.	4.	5.

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Type of Provident Funds/GPF/CPI/ Account No.	Closing balance as last reported by the Audit/ Accounts Officer alongwith date of such balance.	Contribution made subsequently.	Total	Remarks, if there is dispute regarding closing balance, the figures according to the Govt. servant should also be mentioned in this column.
6.	7.	8.	9.	10.

GPF Statement ending March, 2004.
A/C No. H-Just 3066

Rs. 3,25,493/-

Rs. 53,655/-

Rs. 3,79,148/-

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At Singh
Civil Judge (Jr. Divn) cum-Judicial Magistrate 1st Class, Nahan, District Sirmour, H.P.

FORM-V

Statement of Debts and other liabilities on first appointment
as on 31st December, 2004.

Sl.No.	Amount.	Name and address of creditor.	Date of incurring liability.	Details of transactions.	Remarks
1.	2.	3.	4.	5.	6.

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M. Ghosh
19/12/05
Civil Judge (J.P. Divn) - cum - Judicial
Magistrate Ist Class, Nahan,
Distt. Sirmaur, H.P.